

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2503
ANSWERED ON:08.12.2011
APPOINTMENT OF PUBLIC PROSECUTORS
Rawat Shri Ashok Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the quality of public prosecutors has suffered since the provision under section 24 of the CRPC to consult Chief Justice of the High Court in the appointment of public prosecutors has been withdrawn;
- (b) if so, the details thereof; and
- (c) the remedial steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a) to (c) The information is being collected and will be laid on the Table of the House.